CENTRAL ADMINISTRATIVE RIBUNAL LUCKNOW BENCH LUCKNOW ORIGINAL APPLICATION NO: 21/2004. this, the 4th day of February, 2004.

HON'BLE SHRI S.P. ARYA MEMBER(A)

Mohammad Asif Waris, aged about 34 years, son of Late Shri A.M. Waris, resident of House No. 355/333 Ka, Alambagh, Lucknow.

... Applicant.

BY Advocate Shri B.K. Yadav.

VERSUS

- 1. Council of Scientific and Industrial Research, New Delhi through its Director General.
- 2. Central Drug Research Institute Chhater Manzil, Lucknow through its Director.
- 3. Administrative Officer, Central Drug Research Institute
 Chatter Manzil, Lucknow.

....Respondents.

BY Advocate None.

ORDER (ORAL)

BY SHRI S.P. ARYA MEMBER(A)

Heard counsel for the applicant. It was contended on behalf of the applicant that his mother was expired while

in service. The order dated 10.6.2003 which has been assailed refers that the applicant retired on 17.12.2002 but this was a letter issued by the respondents communicating the applicant about withdrawal of the proceedings instituted against her. The applicant has made a representation for compassionate appointment on 16.9.2003 which is still pending. I find it expedient in the interest of justice to direct the respondent No. 2 to decide the representation of the applicant dated 16.9.2003 by a reasoned and speaking order within a period of two months from the date of receipt of copy of this order and also to communicate the decision on the representation to the applicant.

2. The O.A. is disposed of accordingly. No order as to costs.

र्थ अप

Member(A)